



2026:AHC:17596

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 264 of 2026

Biskut

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Chandra Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Ram Chandra Yadav, learned counsel for the petitioner and Sri Pankaj Kumar, learned standing counsel for the state-respondents.

2. The instant writ petition has been filed, seeking a writ of mandamus, commanding respondent no.2/Board of Revenue, U.P. at Lucknow to decide the Restoration Application No.2362/2016 dated 19.10.2016 (Annexure No.5) filed by Phoolbadan (respondent no.3) against the order dated 29.4.2016 passed by respondent no.2 in Revision No.853 of 2016 (Biscuit Yadav vs. Phoolbadan and Others), pending before him since 19.10.2016, within the stipulated time.

3. Counsel for the petitioner states that restoration application filed by private respondent against the order dated 29.4.2016, is pending before the Board of Revenue, U.P. at Lucknow/respondent no.2 since 19.10.2016. He submitted that appropriate direction be issued for the expeditious disposal of the pending restoration application.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2 to decide the restoration application dated 19.10.2016, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

January 27, 2026
C.Prakash

(Chandra Kumar Rai,J.)